

CC No : 15/2018

ECIR : 06/DLZO/2013/AD(AKS)

U/S : 3 and 4 of PMLA Act

Directorate of Enforcement Vs. Tristar Enterprises & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

24.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. Nitesh Rana, Ld. SPP for ED.
Sh. Vikas Sharma, AR for accused no. 1, M/s Tristar Enterprises.
Sh. Deepjyot Singh, Ld. Counsel for accused no.2, A.K. Madan.
None for accused no. 3, P.D.Arya.

Ld. SPP for ED submits that legible/deficient copies of documents are yet to be supplied to accused persons. He submits that some documents are to be inspected from court record.

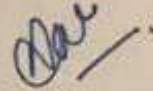
Thus keeping in view the facts and circumstances, matter is adjourned to 27.08.2020 for scrutiny and arguments on charge.



Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.07.2020

11.10 am

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

At this stage Sh. Jitender Sareen has appeared through video conferencing and noted the next date of hearing.



(Arvind Kumar)
Special Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/24.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Doodh Bhandari Marg, New Delhi

CC No : 01/2015

ECIR : DLZO/15/2014/AD(VM)

U/S : 3 and 4 of PMLA Act

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

24.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for ED.

Ld. Counsel for ED submits that he has filed an application for issuing request for service of summons on some accused persons who are situated outside India. He further submits that he will be providing format of request for service of summons as per guidelines issued by Ministry of Home Affairs during the course of day.

Let Letter of request for service of summons be issued.

The application filed by ED is accordingly disposed of.



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Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.



(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/24.07.2020



Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dean Dayal Upadhyay Marg, New Delhi

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
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Deen Dayal Upadhyay Marg, New Delhi

CC No : 01/2015
ECIR : DLZO/15/2014/AD(VM)
U/S : 3 and 4 of PMLA Act
Directorate of Enforcement Vs. Gautam Khaitan & Ors.

24.07.2020 at 11.00 am

Matter is taken up today and the proceedings are conducted through Video Conferencing (CISCO WEBEX) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. N.K.Matta and Sh. Mohd. Faraz, Ld. SPPs for ED.
Sh. Anish Dhingra, Ld. Counsel for Income Tax Department.

Ld. Counsels for the parties addressed arguments on application filed by Income Tax Department for supply of statement of Preen Himarani Khan U/S 164 CrPC.

Put up on 29.07.2020 at 2.00 pm for order.



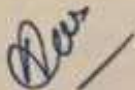
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The signed hard copy of the order shall be placed on record as and

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex
Date: 24.07.2020

when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.




(Arvind Kumar)
Special Judge (PC Act), CBI-10
Rouse Avenue Court
New Delhi/24.07.2020

Special Judge (PC Act) CBI-10
Room No. 503, Rouse Avenue Court Complex,
Dada Dayal Upadhyay Marg, New Delhi

~~11.00 pm~~



CC. No: 39/2018
ED Vs. A. K. Reddy & Ors.

Sh. ARVIND KUMAR
Special Judge (PC Act), CBI-10
Room No. 503, Rouse Avenue Court Complex,
Deen Dayal Upadhyay Marg, New Delhi

24.07.2020

Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.24/DHC/2020 dated 13.07.2020 in view of the pandemic Covid-19.

Present: Sh. Nitesh Rana, Ld. SPP for Enforcement Directorate.
None for accused persons.

Ld. SPP for ED submits that arguments has already been addressed on the point of charge. Ld. SPP also submits that further investigation is going on regarding proceeds of crime, however, charge can be framed.

Put up on 27.08.2020 for consideration on charge.

Notice be issued to Ld. Counsels for accused persons through whatsapp and email for next date of hearing .

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New Delhi is resumed.



(Arvind Kumar)
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Rouse Avenue Courts
New Delhi/24.07.2020

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